

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-596/ND/2020**

IN THE MATTER OF:

M/s. Rama Tent House

...PETITIONER

Vs.

M/s. Unisons Hotels Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 01.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Atul Agarwal, Advocate.

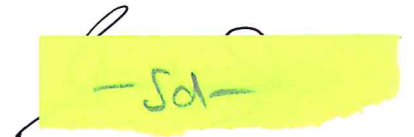
For the Respondent/Corporate-debtor :Mr. Yogesh Jagia, Advocate.

ORDER

Heard the submissions made by Ld. Counsels for both the parties. Ld. Counsel for the operational creditor has agreed to provide the copy of the rejoinder filed in the matte to the corporate debtor by e-mail within next couple of days. Both the Ld. Counsels have consented to fix the matter to **7th May, 2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**